

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR****SUNIMA STEEL MARKETING PRIVATE LIMITED TRADING IN STOCKS AT KOLKATA**

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                                                                                                                                                                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of the corporate debtor along with PAN & CIN/ LLP No.                                                                            | Sunima Steel Marketing Private Limited<br>PAN: AAKCS8595H<br>CIN: U51109WB2007PTC115937                                                                                                                                                                        |
| 2.  | Address of the registered office                                                                                                      | 29B, Rabindra Sarani 4th Floor, Room No. 409,<br>Kolkata, West Bengal, India, 700073                                                                                                                                                                           |
| 3.  | URL of website                                                                                                                        | NA                                                                                                                                                                                                                                                             |
| 4.  | Details of place where majority of fixed assets are located                                                                           | As informed by the suspended director, the Corporate Debtor does not have any immovable property as on the date of commencement of the CIRP. There are some movable assets in the form of shares which are lying in the Demat account of the Corporate Debtor. |
| 5.  | Installed capacity of main products/ services                                                                                         | N.A. The revenue comes by selling of shares worth ₹7,00,00,000 (Rupees Seven Crore Only) during FY 2024-25.                                                                                                                                                    |
| 6.  | Quantity and value of main products/ services sold in the last financial year                                                         | For the FY 2024-25 and 2023-24, there is no income booked by the Corporate Debtor                                                                                                                                                                              |
| 7.  | Number of employees/ workmen                                                                                                          | Details not available                                                                                                                                                                                                                                          |
| 8.  | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Details can be obtained by e-mailing at:<br><a href="mailto:ip.tanveerilahi@gmail.com">ip.tanveerilahi@gmail.com</a> ;<br><a href="mailto:cirp.sunima@gmail.com">cirp.sunima@gmail.com</a> ;<br>upon submission of Confidentiality Undertaking.                |
| 9.  | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | Details can be obtained by e-mailing at<br><a href="mailto:ip.tanveerilahi@gmail.com">ip.tanveerilahi@gmail.com</a> ;<br><a href="mailto:cirp.sunima@gmail.com">cirp.sunima@gmail.com</a>                                                                      |
| 10. | Last date for receipt of expression of interest                                                                                       | 02.09.2026                                                                                                                                                                                                                                                     |
| 11. | Date of issue of provisional list of prospective resolution applicants                                                                | 12.09.2026                                                                                                                                                                                                                                                     |
| 12. | Last date for submission of objections to provisional list                                                                            | 17.09.2026                                                                                                                                                                                                                                                     |
| 13. | Date of issue of final list of prospective resolution applicants                                                                      | 27.09.2026                                                                                                                                                                                                                                                     |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 02.10.2026                                                                                                                                                                                                                                                     |
| 15. | Last date for submission of resolution plans                                                                                          | 02.11.2026                                                                                                                                                                                                                                                     |
| 16. | Process email id to submit EOI                                                                                                        | <a href="mailto:cirp.sunima@gmail.com">cirp.sunima@gmail.com</a> ,<br><a href="mailto:ip.tanveerilahi@gmail.com">ip.tanveerilahi@gmail.com</a> ;                                                                                                               |
| 17. | Details of the Corporate Debtor's registration status as MSME                                                                         | NA                                                                                                                                                                                                                                                             |

Date: 17.08.2026

Place: Meerut

Tanveer Ilahi

Resolution Professional (RP)

Sunima Steel Marketing Private Limited (Under CIRP)

AFA Valid Upto 31.12.2026

IBBI Regd No: IBBI/IPA-001/IP-P-02553/2021-2022/13874

Address: 1754, Ashiyana Colony, opposite government  
Girls Inter College, Hapur Road, Meerut, Uttar Pradesh, India 250002Email: [ip.tanveerilahi@gmail.com](mailto:ip.tanveerilahi@gmail.com), [cirp.sunima@gmail.com](mailto:cirp.sunima@gmail.com)

**"Form No. INC-26"**  
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)  
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]  
**Before the Central Government.**  
**Regional Director, Eastern Region**  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

**AND -**  
In the matter of **M/s. R. S. Ispat (Raigarh) Private Limited (CIN-U28999WB2016PTC218129)** having its Registered office at DC-B401, City Centre, Sector-1, Saltlake City, Kolkata-700064 West Bengal.

**...Petitioner**  
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the **Extra-Ordinary General Meeting held on 15.06.2026** to enable the company to change its Registered Office from the **"State of West Bengal"** to the **"State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor (mca.mca) form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region at the address **Corporate Bhawan, 6th Floor, Plot No. II/1F/16, in AA-IIIF, Rajarhat, New Town, Akandakeshari, Kolkata-700 135** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: DC-B401, City Centre, Sector-1, Saltlake City, Kolkata-700064, West Bengal

For and on behalf of  
**R. S. Ispat (Raigarh) Pvt. Ltd.**  
Sd/-  
**(Sanjeev Kumar Upadhyay)**  
Director  
Date : 17.08.2026  
Place: Kolkata. DIN-05186923

Form No. 14  
(See Regulation 33(2))  
By Regd. AD, Dated falling which by Publication  
**OFFICE OF THE RECOVERY OFFICER - III**  
**Debts Recovery Tribunal Kolkata (DRT 3)**  
8th Floor, Jeevan Sudha Building,  
42-C, Jawahar Lal Nehru Road, Kolkata - 700 071.

**DEMAND NOTICE**  
Notice under Sections 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961.

RC / 199 / 2014  
**PUNJAB AND SIND BANK**  
-VERSUS-  
SUBHODIP MAJI & ORS.

To,  
(CD 1) Subhodip Maji, S/o. Sri M. K. Maji, 23/17, Vivekananda Road, A-Zone, Durgapur - 713 204, District - Paschim Bardhaman.

Also at : 4/10, Ramkrishna Avenue, A-Zone, Durgapur - 713 204, District - Paschim Bardhaman.

(CD 2-A) Mrs. Malabika Chakraborty, W/o. Late Sri Kanai Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

(CD 2-B) Sri Anirban Chakraborty, S/o. Late Sri Kanai Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

(CD 2-C) Sri Aniruddha Chakraborty, S/o. Late Sri Kanai Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

(CD 3-A) Mrs. Jaya Chakraborty, W/o. Late Sri Balaji Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

(CD 3-B) Sri Aniket Chakraborty, S/o. Late Sri Balaji Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

(CD 3-C) Miss Ananya Chakraborty, D/o. Late Sri Balaji Chakraborty, 28, Ramkrishna Pally, Benachity, Durgapur - 713 213, District - Paschim Bardhaman.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DRTS RECOVERY TRIBUNAL KOLKATA (DRT 3) in TA / 82 / 2013 an amount of Rs. 20,54,619.00 (Rupees Twenty Lakhs Fifty Four Thousand Six Hundred Nineteen only) along with pendente lite and future interest @14.00% w.e.f. 01.01.2012 till realization and costs of the O.A. has become due against you (Jointly and severally / Fully / Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **01.09.2026** at **11.30 A.M.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay :  
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other proceedings and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Officer, on this date : 07.08.2026.

Sd/- Pradip Kumar Mondal  
Recovery Officer  
Government of India  
Kolkata Debts Recovery Tribunal - 3

**DCB Bank Ltd.**  
**Registered Office :** 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013

**POSSESSION NOTICE**  
The undersigned being the authorized officer of the **DCB Bank Ltd.** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the Borrowers (**Borrowers**) and **Co-Borrowers** to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The Borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 on **11th August, 2026**.

The Borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the Immovable Property) and any dealings with the property will be subject to the charge of the **DCB Bank Ltd.**, for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

**Demand Notice Dated : 12.05.2026**  
**Name of Borrower(s) and Co-borrower(s) :** M/s. L. G. Fashion  
Sujit Dutta and Soma Dutta  
**Loan Account Number :** 34859200000116 and 34856200000231  
**Total Outstanding Amount :** Rs. 18,92,875.15 (Rupees Eighteen Lakh Ninety Two Thousand Eight Hundred Seventy Five and Fifteen Paise Only) as on **12th May 2026**

**Description of the Immovable Property - ALL THAT ONE 'A' TYPE FLAT ON THE SECOND FLOOR MEASURING ABOUT 860 SQ. FT. SUPER BUILT UP AREA BUILT AND CONSTRUCTED AT OR UPON THE PLOT OF LAND MEASURING 8 COTTAGES 10 CHITKATS COMPRISED IN MOUZA - BANTRA, SHEET NO. 57, APPERTAINING TO R. S. DAG NO. 281 UNDER R. S. KHATIAN NO. 122 BEING HOLDING NO. 108, NARASINGHA DUTTA ROAD, HOWRAH UNDER P. S. BANTRA, WARD NO. 24 WITHIN THE LIMITS OF HOWRAH MUNICIPAL CORPORATION IN DISTRICT HOWRAH, WHICH IS BUTTED AND BOUNDED AS - ON THE NORTH : COMMON PASSAGE, ON THE SOUTH : LOBBY & 'B' TYPE FLAT, ON THE EAST : SCHOOL PREMISES, ON THE WEST : E TYPE FLAT, (The Secured Assets)**

**Demand Notice Dated : 21.06.2023**  
**Name of Borrower(s) and Co-borrower(s) :** Mr. Biplob Paul and Mrs. Anita Paul  
**Loan Account Number :** DRBLGAR00556018 & DRBLGAR00556008  
**Total Outstanding Amount :** Rs. 74,48,158.00 (Rupees Seventy Four Lakh Forty Eight Thousand One Hundred Fifty Eight Only) as on **21st June 2023**

**Description of the Immovable Property :**  
**Property No. 1:** All the piece & parcel of Residential Flat being No. 001, on the ground floor measuring 1173.33 Sq. Ft. within the building named Basudha Apartment, situated under L.R. Dag No. 2182, L. R. Khatian Nos. 2540/1, 7144, 7145, Mouza - Makhla, being Municipal Holding No. 109, 1 No. Govt Colony, Ward No. 23, P. S. - Uttarpara, Under Uttarpara-Kotrung Municipality, Hooghly - 712245.

**Property No. 2 :** All that piece and parcel of Ground Godown No. 001, measuring 810.70 Sq. Ft. situated under L. R. Dag No. 2182, L. R. Khatian Nos. 2540/1, 7144, 7145, Mouza - Makhla, being Municipal Holding No. 109, 1 No. Govt Colony, Ward No. 23, P. S. - Uttarpara, Under Uttarpara-Kotrung Municipality, Hooghly - 712245.

**Property No. 3 :** All that piece and parcel of Cement Flooring Garage No. 002, on the Ground Floor measuring 188.10 Sq. Ft. situated under L. R. Dag No. 2182, L. R. Khatian Nos. 2540/1, 7144, 7145, Mouza - Makhla, being Municipal Holding No. 109, 1 No. Govt Colony, Ward No. 23, P. S. - Uttarpara, Under Uttarpara-Kotrung Municipality, Hooghly - 712245.

**Property No. 4 :** All that piece and parcel of Cement flooring Garage No. 001, on the Ground Floor measuring 161.70 Sq. Ft. at the North-Western side of the building Basudha Apartment, situated under L. R. Dag No. 2182, L. R. Khatian Nos. 2540/1, 7144, 7145, Mouza - Makhla, being Municipal Holding No. 109, 1 No. Govt Colony, Ward No. 23, P. S. - Uttarpara, Under Uttarpara-Kotrung Municipality, Hooghly - 712245.

**Date : 18th August, 2026**  
**Place : Howrah, Hooghly (West Bengal)**  
For DCB Bank Ltd.  
Authorized Officer

**ARABAGH HATCHERIES LIMITED - in Liquidation**  
**E-Auction Sale Notice under Insolvency and Bankruptcy Code, 2016**  
Notice is hereby given to the public in general by the Liquidator (IP Decode Resolvency International Private Limited) under the provisions of the Insolvency and Bankruptcy Code, 2016 that the **Corporate Debtor M/s. Arabagh Hatcheries Limited - in Liquidation**, having CIN: U01222WB1973PLC029137 with its Registered Office at PO ARABAGH, DIST HOOGHLY, WEST BENGAL, India - 712601, is being sold on an "AS IS WHERE IS BASIS", "WHATEVER THERE IS" AND "NO RECOURSE BASIS" as such sale is without any kind of warranties and indemnities. The sale will be done by the undersigned through the e-auction platform <https://baanknet.com> and marketed by Newtown Technologies Private Limited. The e-auction is scheduled to be held on **Monday, September 21, 2026 from 11:00 A.M. to 4:00 P.M.**

1. e-Auction Details  
2. Marketing Partner: Newtown Technologies Private Limited  
3. Date and Time: Monday, September 21, 2026 from 11:00 A.M. to 4:00 P.M.  
4. The e-Auction will have unlimited extension of "8 minutes" i.e. the end time of the e-auction will be extended by 8 minutes each time if bid is made within the last 8 minutes before closure of e-auction.

2. Description  
Sale of entire Corporate Debtor M/s. Arabagh Hatcheries Limited - in Liquidation as a Going Concern.  
**Note:** Pursuant to the recent amendments to the IBBI (Liquidation Process) Regulations, 2016, whereby Regulation 32(e) and Regulation 32A have been omitted with prospective effect, the ongoing liquidation process of the Corporate Debtor remains unaffected. Accordingly, this e-auction is being conducted in continuation of the sale process initiated prior to the said amendments, namely, the "sale of the Corporate Debtor as a going concern". Whereas the expression "set of assets collectively" appears on the e-auction portal, the same is used solely on account of the system limitations of the e-auction portal and shall not be construed as altering the nature or mode of the sale process.

The sale shall exclude assets where secured creditors have opted to realise their security interest and hence do not form part of the Liquidation Estate.

3. Reserve Price  
**INR 42,88,14,431.00/-** (Rupees Forty Two Crores Eighty Eight Lakhs Fourteen Thousand Four Hundred Thirty One) only

4. Earnest Money Deposit  
**INR 2,14,41,000.00/-** (Rupees Two Lakhs Fourteen Thousand Four Hundred One) only

5. Bid Increment  
**INR 10,00,000.00/-** (Rupees Ten Lakhs) only

6. Participating in the e-Auction  
1. All interested bidders shall adhere to the Terms and Conditions set out in the Process Memorandum, which is available on <https://baanknet.com> and shall also be made available upon request by emailing the undersigned at [liquidator.ah@decoderesolvency.com](mailto:liquidator.ah@decoderesolvency.com)

2. Submission of the Earnest Money Deposit (EMD) as per the Terms and Conditions is a prerequisite for participation in the e-Auction.

7. Last date for submission of eligibility documents  
**Friday, September 18, 2026**

8. Declaration of Qualified Bidder  
**Friday, September 18, 2026 (11.00 A.M. to 6.00 P.M.)**

9. Inspection of Assets  
To schedule inspection, please write to [liquidator.ah@decoderesolvency.com](mailto:liquidator.ah@decoderesolvency.com) as per the Terms & Conditions laid out in the Process Memorandum.

10. Last date for submission of EMD  
**Friday, September 18, 2026**

Marketing agencies are eligible for a success fee of 1% of the sale value. For further details, please reach out to the undersigned.

Sd/-  
Decode Resolvency International Private Limited  
Liquidator - Arabagh Hatcheries Limited  
Correspondence Email: [liquidator.ah@decoderesolvency.com](mailto:liquidator.ah@decoderesolvency.com)  
Registered Email ID: [ip@decoderesolvency.com](mailto:ip@decoderesolvency.com)  
IBBI Registration Number: IBBI/UP-0091/PA-3/2022-23/50006  
Date: Mumbai 18, 2026  
AFA Validity Date: December 31, 2026

**यूको बैंक UCO BANK**  
Kolkata Zonal Office  
5, L.L.R. Sarani, Kolkata - 700 020

**CORRIGENDUM**  
This is with reference to the Sale Notice which was published in the newspaper The Financial Express on **15.08.2026**. In the serial No. 5 Borrower Name should read as **M/s Commanad Security Service** instead of M/s Commanad Security and add Guarantor name Bhabesh Chandra Saha. All other details remain same. Inconvenience caused is regretted.

Sd/-  
Date : 17.08.2026 Authorized Officer  
Place : Kolkata (UCO Bank)

**CHANGE OF NAME**  
**I, SUBHAJIT KUNDU**, son of Sanjay Kumar Kundu, a permanent resident of Ramakrishna Math, Belur, P.O. Belur Math, P.S. Bally, Dist. Howrah, West Bengal - 711202, henceforth, vide an Affidavit No.25402/26 dated 12.8.2026, sworn before the Executive Magistrate I-Class, Howrah, shall be known as **SWAMI TYAGINDRANANDA**.

**S. E. RAILWAY - TENDER**  
**E-NT No. : ST-NC23-26 CCTVARD -LCII** For and on behalf of President of India, Senior Divisional Signal and Telecommunication Engineer, S. E. Railway, Ranchi invites e-tender for the following works : **Name of the work:** Execution of S&T work in connection with 1) Supply, Installation, Testing and Commissioning of Yard Closed Circuit Television System at 9 stations in Ranchi Division. 2) Provision of Closed Circuit Television System at 11 nos. of LC Gates (Non-interlocked) over Ranchi Division along with comprehensive AMC for a period of 5 years. **Advised Value :** ₹ 2,72,88,031.29. **EMD :** ₹ 5,45,800/- **Cost of Tender Document :** ₹ 0. **Date & Time for closing of e-tender :** 07.09.2026 at 11.00 hrs. **Bidding Start Date :** 24.08.2026. **Website particulars :** [www.irops.gov.in](http://www.irops.gov.in) (works tender). (PR-627)

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SUNIMA STEEL MARKETING PRIVATE LIMITED TRADING IN STOCKS AT KOLKATA**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No. Sunima Steel Marketing Private Limited PAN: AAKCS8595H CIN: U5109WB2007PTC115937

2. Address of the registered office 29B, Rabindra Sarani 1st Floor, Room No. 409, Kolkata, West Bengal, India, 700073

3. URL of website NA

4. Details of place where majority of fixed assets are located As informed by the suspended director, the Corporate Debtor does not have any immovable property as on the date of commencement of the CIRP. There are some movable assets in the form of shares which are lying in the Demat account of the Corporate Debtor.

5. Installed capacity of main products/ services N.A. The revenue comes by selling of shares worth ₹7,00,00,000 (Rupees Seven Crore Only) during FY 2024-25.

6. Quantity and value of main products/ services sold in the last financial year For the FY 2024-25 and 2023-24, there is no income booked by the Corporate Debtor

7. Number of employees/ workmen Details not available

8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: [ip.tanveerlahi@gmail.com](mailto:ip.tanveerlahi@gmail.com); [cirp.sunima@gmail.com](mailto:cirp.sunima@gmail.com); upon submission of Confidentiality Undertaking.

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: [ip.tanveerlahi@gmail.com](mailto:ip.tanveerlahi@gmail.com); [cirp.sunima@gmail.com](mailto:cirp.sunima@gmail.com)

10. Last date for receipt of expression of interest 02.09.2026

11. Date of issue of provisional list of prospective resolution applicants 12.09.2026

12. Last date for submission of objections to provisional list 17.09.2026

13. Date of issue of final list of prospective resolution applicants 27.09.2026

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 02.10.2026

15. Last date for submission of resolution plans 02.11.2026

16. Process email id to submit EO [ip.sunima@gmail.com](mailto:ip.sunima@gmail.com); [ip.tanveerlahi@gmail.com](mailto:ip.tanveerlahi@gmail.com);

17. Details of the Corporate Debtor's registration status as MSME NA

Date: 17.08.2026  
Place: Meerut

Tanveer lahi  
Resolution Professional (RP)  
Sunima Steel Marketing Private Limited (Under CIRP)  
AFA Valid Upto 31.12.2026  
IBBI Regd No: 17B/UPA-001/IP-P-02553/2021-2022/13874  
Address: 1554, Ashiyana Colony, opposite government Girls Inter College, Hapur Road, Meerut, Uttar Pradesh, India 250002  
Email: [ip.tanveerlahi@gmail.com](mailto:ip.tanveerlahi@gmail.com), [cirp.sunima@gmail.com](mailto:cirp.sunima@gmail.com)

**QUEST CAPITAL MARKETS LIMITED**  
(CIN: L34202WB1986PLC040542)  
Registered Office: Duncanson House, 31, Netaji Subhas Road, Kolkata 700001, Tel. No.: (033) 2230 8515, Website: [www.qcml.in](http://www.qcml.in), Email: [secretarial.qcml@rps.in](mailto:secretarial.qcml@rps.in)

**POSTAL BALLOT NOTICE**

Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 ("Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 and other applicable provisions of the Act for the time being in force and as amended from time to time, Quest Capital Markets Limited ("Company") is seeking approval from its Members for passing of Resolutions as set out in the Postal Ballot Notice dated 11th August, 2026, by way of remote e-voting.

In accordance with the guidelines prescribed by the Ministry of Corporate Affairs for holding general meetings/conducting postal ballot process through e-voting vide general circulars issued in this connection, the Postal Ballot notice along with the instructions regarding e-voting has been sent only by email on 17th August, 2026, to all the shareholders of the Company whose names appear on the Register of Members/List of Beneficial Owners as on Friday, 07th August, 2026 ("Cut-Off Date").

The Postal Ballot Notice is also available on the website of the Company at [www.qcml.in](http://www.qcml.in), on the website of Stock Exchange i.e., BSE Limited [www.bseindia.com](http://www.bseindia.com) and on the website of CDLS at [www.evotingindia.com](http://www.evotingindia.com). There will be no dispatch of physical copies of the Notice or Postal Ballot Forms to the Members of the Company and no physical ballot forms will be accepted.

The voting right of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date being Friday, 07th August, 2026.

Remote E-voting for the business to be transacted as set out in the Postal Ballot Notice shall commence from Thursday, 20th August, 2026 from 09:00 A.M. onwards and ends on Friday, 18th September, 2026 at 5:00 P.M. Remote e-voting will be blocked by Central Depository Services Limited (CDSL) immediately thereafter and shall not be allowed beyond the said date and time.

The Scrutinizer will submit his report, after completion of scrutiny, to the Director or any person authorized by him, on or before two working days after the conclusion of remote e-voting period. The declared results along with the Scrutinizer Report shall be forwarded to the BSE and shall be uploaded on the website of the Company at [www.qcml.in](http://www.qcml.in) and on the website of CDSL at [www.evotingindia.com](http://www.evotingindia.com) and will be displayed at its Registered Office immediately after the declaration of the result.

If you have any queries or issues regarding e-Voting from the CDSL e-Voting System, you can write an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at toll free no. 1800 21 09911

By order of the Board of Directors  
For Quest Capital Markets Limited  
Sd/-  
Bhawna Agarwal  
Company Secretary & Compliance Officer

Date: 17th August, 2026  
Place: Kolkata

**THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE**  
FINANCIAL EXPRESS  
Read to Learn

**पंजाब नैशनल बैंक Punjab National Bank**  
...भरोसे का प्रतीक!  
...the name you can BANK upon!

**BRANCH OFFICE: ARMB NADIA**  
1/4 Pandit L.K. Moitra Road, Krishnagar, Nadia - 741101  
Email: [cs8286@pnbbank.in](mailto:cs8286@pnbbank.in), Ph: 9002690289 / 9382163284

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002**  
read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

**SCHEDULE OF THE SECURED ASSETS**

**Name of the Branch**

**Name of the Account**

**Description of the Immovable Properties**  
**Mortgaged Owner's Name**  
**(mortgagor s of property/ies)**

**Name & addresses of the Borrower/ Guarantors Account**

**A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002**  
**B) Outstanding Amount as per Demand Notice u/s 13(2)**  
**C) Possession Date u/s 13(4) of SARFAESI ACT 2002**  
**D) Nature of Possession**  
**Symbolic/Physical/ Constructive**

**A) Reserve Price (Rs. In Lakhs)**  
**B) Emd (Last Date Of Deposit Of Emd)**  
**C) Bid Increase Amount**

**Date/ Time of E-Auction**

**Details of the encumbrances known to the secured creditors**

**1. GOAS**  
Suptatim Sarkar (Prop)  
KATHALIYAMATH VILL MAHISHBATHAN, PO RAHAMATPUR KARIMPUR NADIA, GOAS, WEST BENGAL- 741165

**2. Suptatim Sarkar (Legal heir and son of Guarantor, Late Sunil Kumar Sarkar) Ghosh para,,PO-GOAS PS- Karimpur Nadia- 741165**

**3. Pratima Sarkar (Legal heir and wife of Guarantor, Late Sunil Kumar Sarkar) Ghosh para,,PO-GOAS PS- Karimpur Nadia- 741165**

**4. Suptatim Sarkar (Legal heir and daughter of Guarantor Sunil Sarkar) Ghosh para,,PO-GOAS PS- Karimpur Nadia- 741165**

**5. BO.Ramnagar**  
1/Ms Monali Textile, Prop. Mr. Debasish Das S/o Late Nepal Das, Ramnagar, Kalitola,Ranaghat, Nadia 741201

**6. Mr. Debasish Das (Borrower), S/o Late Nepal Das, Ramnagar, Kalitola, Ranaghat, Nadia 741201**

**7. Sabita Das (Guarantor) W/o Debasish Das, Ramnagar, Kalitola, Ranaghat, Nadia 741201**

**8. BO.Dhubulia**  
Subhandu Roy (Borrower)/S/o Mr. Sukhchandra Roy, Vill-Dhubulia-5/16.

**9. PO.Dhubulia, T.B hospital, Nadia 741140**  
S/o Mr. Subir Dey (Guarantor)

**10. S/o Mr. Gopal Chandra Dey, Vill-Dhubulia-5/16.**  
PO.Dhubulia, T.B hospital, Nadia 741140



**बैंक ऑफ़ बड़ोदा**  
**Bank of Baroda**

**সল্টলেক এবি ব্লক শাখা**  
এবি-২, সল্টলেক সিটি, বিধাননগর, কলকাতা-৭০০০৪৪  
ই-মেল: [DBSALT@bankofbaroda.bank.in](mailto:DBSALT@bankofbaroda.bank.in)

**ই-নিলাম**  
**বিক্রয় বিজ্ঞপ্তি**

**অ্যানন্সার ‘এ’**  
**স্থাবর সম্পত্তি বিক্রির জন্য বিক্রয় বিজ্ঞপ্তি**  
**পরিশিষ্ট IV-A [রুল ৮(৬) ও ৯(১)-এর সংস্থানসমূহ দ্রষ্টব্য]**

সিকিউরিটি ইটারেস্ট (এনফোর্সমেন্ট) করস, ২০০২-এর রুল ৮(৬) ও ৯(১)-এর সংস্থানসমূহ-সহ পঠনীয় সিকিউরিটাইজেশন অ্যাক্ট রিকনষ্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইটারেস্ট অ্যাক্ট, ২০০২ অধীনে স্থাবর পরিসম্পদ বিক্রির জন্য ই-নিলাম বিক্রয় বিজ্ঞপ্তি।

এতদ্বারা জনসাধারণ এবং বিশেষত নিম্নলিখিত ঋণগ্রহীতা(গণ), বন্ধকদাতা(গণ) ও জামিনদার(গণ)-এর আত্মরূপে এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নলিখিত অ্যাকাউন্টের পরিস্থিতিতে এই ব্যাঙ্কের পাতনা পুনরুদ্ধারের লক্ষ্যে ব্যাঙ্ক অফ বরোদা, সুরক্ষিত ঋণদাতার কাছে বন্ধক রাখা দায়বদ্ধ এবং/বা অফ বরোদা, সুরক্ষিত ঋণদাতার অনুমোদিত আধিকারিক দ্বারা দখল নেওয়া নিম্নবর্ণিত স্থাবর সম্পত্তি ‘যেখানে যেমন আছে’, ‘যা কিছু আছে’ এবং ‘যেভাবে আছে’ ভিত্তিতে বিক্রি করা হবে। ঋণগ্রহীতা/ বন্ধকদাতা/ জামিনদার/ সুরক্ষিত পরিসম্পদ/ বকেয়া অর্থ/বা সংরক্ষণ মুদ্রা ই-নিলামের তালিকা ও সমগ্র, বানাদা জমা (ইএমডি) এবং বিড বাড়ানোর মূল্য (বিড গুন্স) ই-টারি তথ্যাবলি এখানে নীচে উল্লেখ করা হয়েছে।

| ক্রম / লট নং | ঋণগ্রহীতা(গণ)/ জামিনদার(গণ)/ বন্ধকদাতা(গণ)-এর নাম ও ঠিকানা                                                                                                                                                                           | জানা দায় (যদি থাকে) সমস্ত স্থাবর সম্পত্তির সন্নিবিষ্ট বিবরণ                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | মোট বকেয়া                                                                                                            | ই-নিলামের তারিখ ও সময়                         | সংরক্ষণ মূল্য ইএমডি অর্থ/বা বিড বাড়ানোর মূল্য        | দখলের প্রকৃতি (প্রতীকী/ বাস্তবিক) | সম্পত্তি পরিদর্শনের তারিখ ও সময়                                                                                      |
|--------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------------------|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------|
| ১            | মিঃ অমিত শর্মা পিতা মিঃ গোপাল শর্মা এবং মিঃ সত্যেন্দ্র শর্মা, পিতা মিঃ গোপাল শর্মা ঠিকানা: হেডিং নং ৪৫২, ক্যানাল স্ট্রিট, শ্রীভূমি গোল্ড অফিসের কাছে, ওয়ার্ড নং ৩৪, পোয়াখা, ব্রাহ্ম, থানা- লেক টাউন, উত্তর ২৪ পরগনা, কলকাতা-৭০০০৪৮ | সামান্য কমার্শেলি ৩ কঠা, ১১ হুটাক, ৩৯ বর্গকুট জমির সামান্যপাতি অংশ সহ তার উপর নির্মিত বিল্ডিংয়ের লোর্স্ট ফ্লোরের (সোমারের দিক) অংশ। স্বয়ংসম্পূর্ণ আনসিক ফ্ল্যাটের সমগ্র ও অরিয়েন্ডা অংশ, কর্ডার্ড এরিয়া ১০০০ বর্গফুট, সুপার বিল্ট আপ এরিয়া ১২০০ বর্গফুট, আর এন্ড দাগ নং ১১০, খতিয়ান নং ৫, মৌজা- কাঁড়ি, জে এল নং ২৮, টোলি নং ১১৯৮/২৮৩৩, দক্ষিণ মনাম পুরসভার এলাকাধীন, হোডিং নং ৩০৩, ক্যানাল স্ট্রিট, নতুন ৪৫২ ক্যানাল স্ট্রিট, ওয়ার্ড নং ৩৪, থানা- লেক টাউন, কলকাতা-৭০০০৪৮, জেলা- উত্তর ২৪ পরগনা, পশ্চিমবঙ্গ, শ্রীভূমি গোল্ড অফিসের কাছে, রাজ্য/এলাকা পশ্চিমবঙ্গ, দেশ ভারত, পিএসটি-৭০০০৪৮।<br>ফ্ল্যাটের চৌহদ্দি: উত্তর- ফাঁকা জায়গা; দক্ষিণ- সঁচি ও অনা ফ্ল্যাট; পূর্ব- ফাঁকা জায়গা; পশ্চিম- ফাঁকা জায়গা।<br>উক্ত সম্পত্তিটি এরূপে চৌহদ্দি পরিবর্তিতঃ উত্তর- ৪০ ফুট ও ৩৬৮ ক্যানাল স্ট্রিট; দক্ষিণ- চিত্রাঙ্গদ হাউজিং কমপ্লেক্স; পূর্ব- দাগ নং ২১০ পশ্চিম- কাটিচরণ সাহা’র বাড়ি। | ₹ ২৪,৬৭,৬৮০.০০ + চূড়ান্ত পরিসরে তারিখ পর্যন্ত উত্তর সুদ, অপরিসরে উত্তর সুদ, অনাদায়ী বকেয়া, জাটস সুদ, হাওলা ও চার্জ | ২৫.০৯.২০২৬<br>সময়: দুপুর ২টো থেকে সন্ধ্যা ৬টা | সম্পত্তি: ₹৩৮,৪০,০০০.০০<br>₹৩৮,৪০,০০০.০০<br>₹১০,০০০/- | প্রতীকী                           | ২৫.০৯.২০২৬<br>দুপুর ২টা থেকে সন্ধ্যা ৬টা<br><br>সম্পর্কিত আধিকারিকের ইমেইল নম্বর: ৮০০২৪০২২২৬ (আপাম যোগাযোগ করে আসবেন) |

বিক্রয় বিশদ শর্ত ও নিয়মাবলির জন্য অনুরূহপূর্বক <https://www.bankofbaroda.bank.in/e-auction.htm> এবং অনলাইন নিলাম পোর্টাল <https://baanknet.com> ওয়েবসাইটে দেওয়া লিঙ্ক দেখুন।

সম্পত্তা বিভাগের দরকারে অনুমোদিত আধিকারিকের সঙ্গে এই নথিরও যোগাযোগ করতে পারেন: ৮০০১৪০২২২২।

- এই বিক্রি সুরক্ষিত ঋণদাতা ব্যাঙ্কের অনুমোদন সাপেক্ষ হবে।
- সম্পত্তি প্রতীকী দখলে রয়েছে এবং বিভাগের প্রতীকী দখলে থাকা এই সম্পত্তি নিজেসর দায় ও ঋকিতে ক্রয় করবে।
- ব্যাঙ্ক উক্ত সম্পত্তি কেবলমাত্র প্রতীকী দখল হস্তান্তর করবে এবং নিলামে সফল বিজয় বা ক্রেতা ব্যাঙ্কের থেকে এই সম্পত্তির বাস্তবিক দখলের জন্য দাবি জানাতে পারবেন না।
- সম্পত্তির বাস্তবিক দখল দিতে ব্যাঙ্ক কোনওভাবেই দায়ী বা কর্তব্যপারায়ণ থাকবে না।
- জমাকৃত অর্থ/বা ফেরতের ক্ষেত্রে নিলামে সফল ক্রেতা কোনও সুদ পাওয়ার জন্য দাবি জানাতে পারবেন না।
- ই-নিলামের অব্যবহিত পরেই নিলামে সফল ক্রেতারও উপরিলিখিত শর্ত ও নিয়মাবলি নিশ্চিতকরণের যোগ্যপাত্র তথা প্রতিশ্রুতি জমা দিতে হবে।
- বিক্রির পরে সফল বিজয় যোগ্যপাত্র তথা প্রতিশ্রুতি জমা দিতে বার্ষিক তারি তারি তরফে জমাকৃত বিত্তের ইএমডি অর্থ/বা ব্যাঙ্কওয়া করা হবে।

তারিখ: ১০.০৮.২০২৬  
স্থান: কলকাতা

অনুমোদিত আধিকারিক, অরিয়েট সরকার  
ব্যাঙ্ক অফ বরোদা, সল্ট লেক, সেন্টার ৩ শাখা



**টটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড**  
রেজিস্টার্ড অফিস: ফ্লোর নং ১১, টাওয়ার ‘এ’, পেনিনসুলা বিজনেস পার্ক, গণপত্নী রোড ও কনক শর্মা, নোয়ার পদেদ, মুইই-৪০০০১৩  
শাখার ঠিকানা: বি-০১, ফ্লোর নং ১ এবং ২, এইডিএফসি ব্যাঙ্কের ওপরে, লাভব্রস নম্বর-২, নিউ টিই- ১১০০২৪

**লোন অ্যাকাউন্ট নং: 9662148, 9663038 এবং TCHIN500000100302724**

যেহেতু, টটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর অনুমোদিত আধিকারিক রূপে নিম্নস্বাক্ষরকারী সিকিউরিটি ইটারেস্ট (এনফোর্সমেন্ট) করস, ২০০২-এর রুল ৮-সহ পঠনীয় সিকিউরিটাইজেশন অ্যাক্ট রিকনষ্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইটারেস্ট অ্যাক্ট, ২০০২-এর ১০(১২) ধারাবাহীন অর্পিত ঋণদাতার ঋণগ্রহীতাধার রূপে উষা যাবর ও সুরেশ যাবর-এর প্রতি ০৪.১২.২০২৫ তারিখ সর্ববৃদ্ধ দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে ওই বিজ্ঞপ্তির তারিখ থেকে ৬০ দিনের মধ্যে বিজ্ঞপ্তিতে উল্লিখিত লোন অ্যাকাউন্টের বকেয়া অংশ ₹১১,৬৪,১৩৮/- (এগারো লক্ষ টোশটি হাজার একশা হরিষ টাকা মাত্র), তৎসহ সুদ, পেনাল সুদ, চার্জ, মাসুল ইত্যাদি পরিশোধের জন্য তাদের প্রতি আহ্বান জানানো হয়েছিল। উক্ত ঋণগ্রহীতা হাউজিং প্রকল্পে অর্থ/বা পরিশোধে বার্ষ হওয়ায় এতদ্বারা বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণের প্রতি এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত করসদ্বয়ের রুল নং ৮-সহ পঠনীয় উক্ত অ্যাক্টের ১০(৪) নং ধারাবাহীন ২৩ আগস্ট, ২০২৬ তারিখে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

ঋণগ্রহীতা ওই দাবিকৃত অর্থ/বা পরিশোধে বার্ষ হওয়ায় এতদ্বারা বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণের প্রতি এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, সারসামান্য অ্যাক্টের ১৪ নং ধারাবাহীন বিধিধ মাফান নং ৩৪৪/২০২৬-এর প্রেক্ষিতে মহানাদা চিফ জুডিসিয়াল ম্যাজিস্ট্রেট, হাওড়া জারি জারিকৃত ১৫.০৬.২০২৬ তারিখের আদেশ মোতাবেক নিম্নত্বে হেড রুজ/ তার ওপর অর্পিত ঋণদাতার এখানে নীচে বর্ণিত সম্পত্তির বাস্তবিক দখল নিয়েছেন এবং ১০ আগস্ট, ২০২৬ তারিখে সেই দখল টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর অনুমোদিত আধিকারিক রূপে নিম্নস্বাক্ষরকারীকে কাছে অর্পণ করেছেন।

বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণকে এতদ্বারা উক্ত সম্পত্তি নিয়ে কোনও ধরনের লেনদেনে ₹১১,৬৪,১৩৮/- (এগারো লক্ষ টোশটি হাজার একশা হরিষ টাকা মাত্র), তৎসহ ₹৪,২২,০২৫/- থেকে তারিখ দুপুর, পেনাল সুদ, চার্জ, মাসুল ইত্যাদি সর্বতে টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর প্রতি দায় সাপেক্ষ হবে।

উক্ত অ্যাক্টের ১০ নং ধারার (৮) নং উপধারার সন্মুখীন অনুযায়ী প্রাপ্য সমস্বাক্ষরী অংশ এই সুরক্ষিত পরিসম্পদগুলি ছাড়াওর বাক্য হস্তান্তর করা সন্ত্রিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

**স্থাবর সম্পত্তির বিবরণ**

১০ কঠা, ৫ হুটাক ও ১০ বর্গকুট জমির ওপরে উপর নির্মিত বিল্ডিংয়ের সেক্টর গ্রোরে (উত্তর-পশ্চিম দিকে) আনসিক ফ্ল্যাট নং ৩০৩ এর সমগ্র ও অরিয়েন্ডা অংশ, মাপা ৫৫৩ বর্গকুট সুপার লিট আপ এরিয়া, আশেত আর এস প্লট নং ৮৯৯৮, ৮৬৪৫, ৮৫০২, ৮৬৪৪, ৮৫০৫, ৮৫০৮, ৮৫০৪ এবং ৮৫০৬, আর এস খতিয়ান নং ৬৫৭৮, ১০৩৭, ১০৩৮ ও ১৮৫০, মৌজা বালি, জে এল নং ১৪, থানা বালি, জেলা হাওড়া, বর্তমানে জারি ও চিহ্নিত পুর হোডিং নং ৫১২, বিবেশের চ্যাটার্জি স্ট্রি, বালি পুরসভার পুর ওয়ার্ড নং ১, পশ্চিমবঙ্গ।

তারিখ: ১০.০৮.২০২৬  
স্থান: হাওড়া, পশ্চিমবঙ্গ

স্বাঃ- অনুমোদিত আধিকারিক  
টটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর পক্ষে

**কর্মখালি/ ব্যবসা/বাণিজ্য/ হারানো/প্রাপ্তি ইত্যাদি বিজ্ঞাপন**  
**১২টি শব্দ ২৫০ টাকা/অতিরিক্ত শব্দ ১৮ টাকা**



**पंजाब नैशनल बैंक**  
(भारते सर्वकार का उपक्रम)

**pnb**

**punjab national bank**  
(Govt. of India Undertaking)

**ই-নিলাম**  
**বিক্রয় বিজ্ঞপ্তি**

**এয়ারএমবি: উত্তর ২৪ পরগনা**  
৪৮-এ, যশোর রোড, বারাসত (শেঠ পুকুরের কাছে), পশ্চিমবঙ্গ, পিন-৭০০১২৪, ফোন: ০৩৩ ২৫৮৪ ৪১৬৯; ই-মেল: [cs8291@pnb.bank.in](mailto:cs8291@pnb.bank.in)

**স্থাবর / অস্থাবর সম্পত্তি ই-নিলাম বিক্রির প্রকাশ্য বিজ্ঞপ্তি**

সিকিউরিটি ইটারেস্ট (এনফোর্সমেন্ট) করস, ২০০২-এর রুল ৮(৬) ও ৯(১)-এর সংস্থানসমূহ-সহ পঠনীয় সিকিউরিটাইজেশন অ্যাক্ট রিকনষ্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইটারেস্ট অ্যাক্ট, ২০০২-এর অধীনে স্থাবর পরিসম্পদ বিক্রির জন্য ই-নিলাম বিক্রয় বিজ্ঞপ্তি।

এতদ্বারা জনসাধারণ এবং বিশেষত সক্রিয় ঋণগ্রহীতা(গণ) ও জামিনদার(গণ)-এর আত্মরূপে এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, পাণ্ডাব বাণাদান ব্যাঙ্ক (সুরক্ষিত ঋণদাতা)-এর কাছে বন্ধক রাখা/ দায়বদ্ধ নিম্নোক্ত বিবরণসমূহ এবং সুরক্ষিত ঋণদাতার অনুমোদিত আধিকারিক দ্বারা দখল (বাস্তবিক/ পরিসম্পদ- প্রতিটি সম্পত্তির পক্ষে দখলের ধরন উল্লেখ করা আছে) নেওয়া নিম্নলিখিত স্থাবর সম্পত্তিগুলি সক্রিয় ঋণগ্রহীতা(গণ) ও জামিনদার(গণ)-এর থেকে পঞ্জাব ন্যাশনাল ব্যাঙ্ক-এর পাতনা অর্থ/বা পুনরুদ্ধারের জন্য নীচে লেখা তারিখে ‘যেখানে যেমন আছে’, ‘যা কিছু আছে’ এবং ‘যেভাবে আছে’ ভিত্তিতে নীচে থাকা তারিখে বিক্রি করা হবে। এতদেও বৈধভাবে প্রতিটি সম্পত্তির নির্দিষ্টত সংরক্ষণ মুদ্রা ও বানাদা জমা (ইএমডি) উল্লেখ করা হয়েছে।

এই বিক্রি (<https://baanknet.com>) ওয়েব পোর্টালে দেওয়া ই-নিলাম প্রাটফর্মের মাধ্যমে নিম্নস্বাক্ষরকারী দ্বারা আয়োজিত হবে। নিম্নে অথবা যথায়যথাবে দায়িত্বপ্রাপ্ত অনুমোদিত এজেন্টের মাধ্যমে বিড করার জন্য জনসাধারণের প্রতি আমন্ত্রণ জানানো হচ্ছে।

**ইএমডি এবং নথিপত্র জমার শেড তারিখ: ০২.০৯.২০২৬, বিবেল ৪টে পর্যন্ত**  
**ই-বিক্রয়ের এই পোর্টালে ইএমডি জমা দিতে হবে: <https://baanknet.com>**  
**অনুমোদিত আধিকারিকের সঙ্গে যোগাযোগ সম্পর্কিত তথ্য:**  
**মিঃ দীপক কুমার শাহ, মোবাইল: ৯৮৮৪৬ ৭৭২৫১, ই-মেল: [cs8291@pnb.bank.in](mailto:cs8291@pnb.bank.in)**

| ক্রম নং | ক) ঋণগ্রহীতা/ জামিনদারের নাম ও ঠিকানা<br>খ) শাখার নাম<br>গ) প্রাপ্তি অধিষ্টি                        | সম্পত্তির অবস্থান এবং বিবরণ                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | ১০(২) নোটিস অনুযায়ী যে বকেয়া পুনরুদ্ধারের সন্নিবিষ্ট বিক্রি হচ্ছে                                          | ক) সংরক্ষণ মূল্য (লেক টাকায়)<br>খ) ইএমডি (লেক টাকায়)<br>গ) বিড গুন্স (লেক টাকায়) | ক) ই-নিলামের তারিখ ও সময়<br>খ) সম্পত্তির ওপর ব্যাঙ্কের জানা দায় সম্পর্কিত তথ্য<br>গ) ব্যাঙ্কের জানা নাই |
|---------|-----------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------|
| ১       | ক) সোর্সার সুরকান বিন্দাসর আব্দুল হোয়াবর আহমেদ রেহেনা বিবি<br>খ) আমজাদা শাখা<br>গ) PUNBABA40409949 | নিম্নোক্ত সামান্য কমার্শেলি ১১.০০ ডেসিমেল মাপের জমি ও এর উপরিষ্ঠিত সামান্য কমার্শেলি ৫৬৮৮ বর্গকুট মাপের নির্মাণ/ বাড়ির অপরিসর্য সমগ্র পরিমাপের সমন্বয়কার যার স্থিতি ও বিবরণ: মৌজা- পলতাডাঙ্গা, জে এল নং ৪১, টোলি নং ১০, এল আর খতিয়ান নং ১২৮, দাগ নং ১৫৩৭, তারাবোজি গ্রাম পঞ্চায়েতের এলাকাধীন, থানা এবং এডিসসমার- আমজাদা, উত্তর ২৪ পরগনা পৌরসভা রেজিষ্টার্ড দাগ নং I-০৮২১০২০৫ এবং I-০০১৪৪৮২০১০ অনুসারে সম্পত্তির স্বত্বাধিকারি মিঃ আবুল হোয়াবর। সম্পত্তির চৌহদ্দি: উত্তর- সুভাউদ্দিনের পুকুর; দক্ষিণ- কাকিনাড়া আমজাদা রোড; পূর্ব- কামালউদ্দিনের ফাঁকা জমি; পশ্চিম- মহা কোম্পানীর সোতকাইল।<br>[সম্পত্তিটি ব্যাঙ্কের প্রতীকী দখলে রয়েছে।]                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | ₹৩৬,৬১,৯৯১.৭৫<br>তৎসহ ০১.০৪.২০২৩ থেকে আদায়ীকৃত অর্থ/বা (যদি থাকে) বাসে উত্তর সুদ এবং বাক্য ও অন্যান্য চার্জ | ₹৬২,৫৮,০০০.০০<br>₹৫২,৫৮,০০০.০০<br>₹২০,০০০.০০                                        | ক) ০২.০৯.২০২৬<br>সকাল ১১টা থেকে বিবেল ৪টে<br>খ) ব্যাঙ্কের জানা নাই                                        |
| ২       | ক) সোর্সার গা এন্টারপ্রাইজ মাদা সাহা<br>অমল সাহা<br>খ) নিউ ব্যারাকপুর শাখা<br>গ) PUNBABA40338605    | জমি এবং ভবনের অপরিসর্য সমগ্র পরিমাপের সমন্বয়কার যার স্থিতি ও বিবরণ: মৌজা- নালো, জে এল নং ১৫৪, জে সা নং ৮১৬, টোলি নং ১৬৬৭, হাও টোলি নং ১৪, এল আর খতিয়ান নং ১৩৪৮, এল আর কুটি ৩০৮১, ১১৯০, ১২৮১, ১, ৪, ৫, ৬, ৭, ৮ ও ১২, আর এস ও এল আর দাগ নং ১১০১২২০২, ১১০১২২০৩, ১১০১২২০৪, ১১০১২২০৫, ১১০১২২০৬, ১১০১২২০৭, ১১০১২২০৮, ১১০১২২০৯, ১১০১২২১০, ১১০১২২১১, ১১০১২২১২, ১১০১২২১৩, ১১০১২২১৪, ১১০১২২১৫, ১১০১২২১৬, ১১০১২২১৭, ১১০১২২১৮, ১১০১২২১৯, ১১০১২২২০, ১১০১২২২১, ১১০১২২২২, ১১০১২২২৩, ১১০১২২২৪, ১১০১২২২৫, ১১০১২২২৬, ১১০১২২২৭, ১১০১২২২৮, ১১০১২২২৯, ১১০১২২৩০, ১১০১২২৩১, ১১০১২২৩২, ১১০১২২৩৩, ১১০১২২৩৪, ১১০১২২৩৫, ১১০১২২৩৬, ১১০১২২৩৭, ১১০১২২৩৮, ১১০১২২৩৯, ১১০১২২৪০, ১১০১২২৪১, ১১০১২২৪২, ১১০১২২৪৩, ১১০১২২৪৪, ১১০১২২৪৫, ১১০১২২৪৬, ১১০১২২৪৭, ১১০১২২৪৮, ১১০১২২৪৯, ১১০১২২৫০, ১১০১২২৫১, ১১০১২২৫২, ১১০১২২৫৩, ১১০১২২৫৪, ১১০১২২৫৫, ১১০১২২৫৬, ১১০১২২৫৭, ১১০১২২৫৮, ১১০১২২৫৯, ১১০১২২৬০, ১১০১২২৬১, ১১০১২২৬২, ১১০১২২৬৩, ১১০১২২৬৪, ১১০১২২৬৫, ১১০১২২৬৬, ১১০১২২৬৭, ১১০১২২৬৮, ১১০১২২৬৯, ১১০১২২৭০, ১১০১২২৭১, ১১০১২২৭২, ১১০১২২৭৩, ১১০১২২৭৪, ১১০১২২৭৫, ১১০১২২৭৬, ১১০১২২৭৭, ১১০১২২৭৮, ১১০১২২৭৯, ১১০১২২৮০, ১১০১২২৮১, ১১০১২২৮২, ১১০১২২৮৩, ১১০১২২৮৪, ১১০১২২৮৫, ১১০১২২৮৬, ১১০১২২৮৭, ১১০১২২৮৮, ১১০১২২৮৯, ১১০১২২৯০, ১১০১২২৯১, ১১০১২২৯২, ১১০১২২৯৩, ১১০১২২৯৪, ১১০১২২৯৫, ১১০১২২৯৬, ১১০১২২৯৭, ১১০১২২৯৮, ১১০১২২৯৯, ১১০১২৩০০, ১১০১২৩০১, ১১০১২৩০২, ১১০১২৩০৩, ১১০১২৩০৪, ১১০১২৩০৫, ১১০১২৩০৬, ১১০১২৩০৭, ১১০১২৩০৮, ১১০১২৩০৯, ১১০১২৩১০, ১১০১২৩১১, ১১০১২৩১২, ১১০১২৩১৩, ১১০১২৩১৪, ১১০১২৩১৫, ১১০১২৩১৬, ১১০১২৩১৭, ১১০১২৩১৮, ১১০১২৩১৯, ১১০১২৩২০, ১১০১২৩২১, ১১০১২৩২২, ১১০১২৩২৩, ১১০১২৩২৪, ১১০১২৩২৫, ১১০১২৩২৬, ১১০১২৩২৭, ১১০১২৩২৮, ১১০১২৩২৯, ১১০১২৩৩০, ১১০১২৩৩১, ১১০১২৩৩২, ১১০১২৩৩৩, ১১০১২৩৩৪, ১১০১২৩৩৫, ১১০১২৩৩৬, ১১০১২৩৩৭, ১১০১২৩৩৮, ১১০১২৩৩৯, ১১০১২৩৪০, ১১০১২৩৪১, ১১০১২৩৪২, ১১০১২৩৪৩, ১১০১২৩৪৪, ১১০১২৩৪৫, ১১০১২৩৪৬, ১১০১২৩৪৭, ১১০১২৩৪৮, ১১০১২৩৪৯, ১১০১২৩৫০, ১১০১২৩৫১, ১১০১২৩৫২, ১১০১২৩৫৩, ১১০১২৩৫৪, ১১০১২৩৫৫, ১১০১২৩৫৬, ১১০১২৩৫৭, ১১০১২৩৫৮, ১১০১২৩৫৯, ১১০১২৩৬০, ১১০১২৩৬১, ১১০১২৩৬২, ১১০১২৩৬৩, ১১০১২৩৬৪, ১১০১২৩৬৫, ১১০১২৩৬৬, ১১০১২৩৬৭, ১১০১২৩৬৮, ১১০১২৩৬৯, ১১০১২৩৭০, ১১০১২৩৭১, ১১০১২৩৭২, ১১০১২৩৭৩, ১১০১২৩৭৪, ১১০১২৩৭৫, ১১০১২৩৭৬, ১১০১২৩৭৭, ১১০১২৩৭৮, ১১০১২৩৭৯, ১১০১২৩৮০, ১১০১২৩৮১, ১১০১২৩৮২, ১১০১২৩৮৩, ১১০১২৩৮৪, ১১০১২৩৮৫, ১১০১২৩৮৬, ১১০১২৩৮৭, ১১০১২৩৮৮, ১১০১২৩৮৯, ১১০১২৩৯০, ১১০১২৩৯১, ১১০১২৩৯২, ১১০১২৩৯৩, ১১০১২৩৯৪, ১১০১২৩৯৫, ১১০১২৩৯৬, ১১০১২৩৯৭, ১১০১২৩৯৮, ১১০১২৩৯৯, ১১০১২৪০০, ১১০১২৪০১, ১১০১২৪০২, ১১০১২৪০৩, ১১০১২৪০৪, ১১০১২৪০৫, ১১০১২৪০৬, ১১০১২৪০৭, ১১০১২৪০৮, ১১০১২৪০৯, ১১০১২৪১০, ১১০১২৪১১, ১১০১২৪১২, ১১০১২৪১৩, ১১০১২৪১৪, ১১০১২৪১৫, ১১০১২৪১৬, ১১০১২৪১৭, ১১০১২৪১৮, ১১০১২৪১৯, ১১০১২৪২০, ১১০১২৪২১, ১১০১২৪২২, ১১০১২৪২৩, ১১০১২৪২৪, ১১০১২৪২৫, ১১০১২৪২৬, ১১০১২৪২৭, ১১০১২৪২৮, ১১০১২৪২৯, ১১০১২৪৩০, ১১০১২৪৩১, ১১০১২৪৩২, ১১০১২৪৩৩, ১১০১২৪৩৪, ১১০১২৪৩৫, ১১০১২৪৩৬, ১১০১২৪৩৭, ১১০১২৪৩৮, ১১০১২৪৩৯, ১১০১২৪৪০, ১১০১২৪৪১, ১১০১২৪৪২, ১১০১২৪৪৩, ১১০১২৪৪৪, ১১০১২৪৪৫, ১১০১২৪৪৬, ১১০১২৪৪৭, ১১০১২৪৪৮, ১১০১২৪৪৯, ১১০১২৪৫০, ১১০১২৪৫১, ১১০১২৪৫২, ১১০১২৪৫৩, ১১০১২৪৫৪, ১১০১২৪৫৫, ১১০১২৪৫৬, ১১০১২৪৫৭, ১১০১২৪৫৮, ১১০১২৪৫৯, ১১০১২৪৬০, ১১০১২৪৬১, ১১০১২৪৬২, ১১০১২৪৬৩, ১১০১২৪৬৪, ১১০১২৪৬৫, ১১০১২৪৬৬, ১১০১২৪৬৭, ১১০১২৪৬৮, ১১০১২৪৬৯, ১১০১২৪৭০, ১১০১২৪৭১, ১১০১২৪৭২, ১১০১২৪৭৩, ১১০১২৪৭৪, ১১০১২৪৭৫, ১১০১২৪৭৬, ১১০১২৪৭৭, ১১০১২৪৭৮, ১১০১২৪৭৯, ১১০১২৪৮০, ১১০১২৪৮১, ১১০১২৪৮২, ১১০১২৪৮ |                                                                                                              |                                                                                     |                                                                                                           |